

Shri T. B. Vittal Rao: May I...

Mr. Deputy-Speaker: No questions on statements, please.

Shri T. B. Vittal Rao: Not on this statement. I wish to draw your attention that the other day while disposing of an adjournment motion in connection with the Kanpur textile strike, the Minister of Labour referred to a Nainital Agreement.

Mr. Deputy-Speaker: Order, order. This practice was given up long long ago. I would not allow any of the proceedings to be interrupted. If the hon. Member wanted to raise any question of any importance, he should have given me intimation, I may have allowed him to raise it or may not have allowed him to raise it at a particular point of time.

Shri T. B. Vittal Rao: I am not raising any discussion. I am only drawing your attention to the fact.....

Mr. Deputy-Speaker: No attention.

Shri T. B. Vittal Rao: There is no Nainital Agreement, I made enquiries..

Mr. Deputy-Speaker: The hon. Member will have to confine himself to rule 216.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL

The Minister in the Ministry of Law (Shri Pataskar): I beg to move for leave to withdraw the Bill further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951, and to make certain consequential amendments in the Government of Part C States Act, 1951, as reported by the Select Committee.

I will make a brief statement as to why I am asking withdrawal of this Bill. As hon. Members are aware, it was for only effecting some very

urgent changes in the law relating to elections that this matter was brought forward in 1953 and it was referred to a Select Committee. In the course of the discussions in the Select Committee, it was found that this Bill cannot be confined only to the very objects for which it was brought, and some comprehensive revision of the election law is necessary. In between, as hon. Members are aware, there is the report of the Election Commission with respect to the last elections. I think that the report of Shri Sen has been circulated to all Members. It has, therefore, become necessary that we should rather undertake a comprehensive Bill dealing with all the questions which have arisen on account of the experience that we have gained as a result of the working of the election law during the last elections and other matters. It is for that purpose that I beg leave of the House to withdraw the Bill and bring forward a more comprehensive piece of legislation, regarding the election law. Therefore, I beg leave to withdraw.

Shri N. C. Chatterjee (Hooghly): May we have an idea as to when this Bill will be sponsored as some of the matters are very urgent?

Shri Pataskar: That is why I have made this motion. Unless this Bill is withdrawn, nothing can be done. The other Bill is ready. As soon as this is withdrawn from this House, I am going to request the Speaker to allow that Bill to be published in the Gazette so that people may know what the provisions are and probably we will take it up in next session.

Shri Kamath (Hoshangabad): Do we take it that this new Bill will be introduced early in the next Session?

Shri Pataskar: If we were to introduce the Bill, it will take a long time. I am going to request the hon. Speaker to allow me to publish it in the Gazette so that we avoid that stage of introduction.

Mr. Deputy-Speaker: In that case leave to introduce is not necessary.

The question is:

"That leave be granted to withdraw the Bill further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951 and to make certain consequential amendments in the Government of Part C States Act, 1951, as reported by the Select Committee."

The motion was adopted.

**CODE OF CIVIL PROCEDURE
(AMENDMENT) BILL**

The Minister in the Ministry of Law (Shri Pataskar): I beg to move for leave to introduce a Bill further to amend the Code of Civil Procedure, 1908.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908."

The motion was adopted.

Shri Pataskar: I introduce the Bill.

**INDIAN COINAGE (AMENDMENT)
BILL**

The Minister of Revenue and Defence Expenditure (Shri A.C. Guha): I beg to move for leave to introduce a Bill further to amend the Indian Coinage Act, 1906.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Coinage Act, 1906."

The motion was adopted.

Shri A. C. Guha: I introduce the Bill.

**LAND CUSTOMS (AMENDMENT)
BILL**

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): I beg to move for leave to introduce a Bill further to amend the Land Customs Act, 1924.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Land Customs Act, 1924."

The motion was adopted.

Shri A. C. Guha: I introduce the Bill.

BUSINESS OF THE HOUSE

Report of commissioner for scheduled castes and scheduled tribes.

Shri Frank Anthony (Nominated-Anglo-Indians): Before we proceed further, may I know whether Government have decided to bury the Report of the Commissioner for Scheduled Castes and Scheduled Tribes and Anglo-Indians? This is about the Report for 1953. I had protested and they said that we would discuss it in the last session. They shunted it to the fag end of the last session and we were given an assurance that it would be given priority in this session. Now, we have come to the end of this session. It would be quite infructuous to discuss the Report for 1953 now. What is the point of discussing it?

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): The House is aware that we tried our level best and did all that was physically possible to have this Report discussed. But owing to circumstances over which we had no control—of which the hon. Member is also aware—we could not do it this session. We also consulted our friends, the Scheduled Caste Members. Now the new Report has also been presented to the House. It is much better to discuss